

THE WORKING JOURNALISTS AND OTHER NEWSPAPER
EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS
PROVISIONS (AMENDMENT) ACT, 1996

No. 34 OF 1996

[28th September, 1996.]

An Act further to amend the Working Journalists and other Newspaper Employees
(Conditions of Service) and Miscellaneous Provisions Act, 1955.

BE it enacted by Parliament in the Forty-seventh Year of the Republic of India as
follows:—

1. This Act may be called the Working Journalists and other Newspaper Employees
(Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 1996.

Short title.

45 of 1955. 2. In section 9 of the Working Journalists and other Newspaper Employees
(Conditions of Service) and Miscellaneous Provisions Act, 1955 (hereinafter referred to
as the principal Act),—

Amendment of
section 9.

(i) in clause (a), for the words "two persons", the words "three persons" shall
be substituted;

(ii) in clause (b), for the words "two persons", the words "three persons" shall
be substituted;

(iii) in clause (c), for the words "three independent persons", the words "four
independent persons" shall be substituted.

3. In section 13C of the principal Act,—

Amendment of
section 13C.

(i) in clause (a), for the words "two persons", the words "three persons" shall
be substituted;

(ii) in clause (b), for the words "two persons", the words "three persons" shall
be substituted;

(iii) in clause (c), for the words "three independent persons", the words "four
independent persons" shall be substituted.